

ITEM NO.204

COURT NO.3

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1) No(s).1585/2008

(From the judgement and order dated 26/10/2007 in CRLOP No.
10987/2007 of The HIGH COURT OF MADRAS)

T.C.THANGARAJ Petitioner(s)

VERSUS

V.ENGAMMAL & ORS. Respondent(s)

(With appln(s) for directions,stay and office report)
(FOR FINAL DISPOSAL)

WITH SLP(Cr1) NO. 1589 of 2008

(With appln.(s) for c/delay in filing SLP, exemption from filing c/c
of the impugned judgment, stay and office report)
(FOR FINAL DISPOSAL)

Date: 25/07/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE A.K. PATNAIK

For Petitioner(s) Mr. R. Anand Padmanabhan,Adv.
Mr. Prithvi Raj B.N.,Adv.
Mr. Naveen,Adv.
Mr. Pramod Dayal,Adv.

For Respondent(s) Mr. P.P. Malhotra, ASG
(For CBI) Mr. Rajiv Nanda,Adv.
Mr. S. Siddiqui,Adv.
Mr. A.K. Sharma,Adv.

Mr. Guru Krishna Kumar,Addl.A.G.
Mr. Subramanium Prasad,Adv.
Mr. Anesh Paul,Adv.

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Mr. Prasannav,Adv.

Mr. B. Krishna Prasad,Adv.

Mr. A.T.M. Ranga Ramanujam,Sr.Adv.
Mr. s. Ashok Kumar,Adv.
Mr. Gouri Karuna Das Mohanti,Adv.
Mr. Sanjeev Kumar Sharma,Adv.
Mr. Prakhar Sharma,Adv.
Ms. Rani Jethmalani,Adv.

Mr. S. Thananjayan ,Adv

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

Hearing concluded. Order reserved.

(O.P. Sharma)
Court Masters

(M.S. Negi)
Court Master